

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (C) No(s). 36996/2012

(Arising out of impugned final judgment and order dated 27/04/2012 in
CMWP No. 42068/2003 passed by the High Court Of Judicature At
Allahabad, Uttar Pradesh)

SHRI SAMAR SINGH

Petitioner(s)

VERSUS

STATE OF U.P AND ORS

Respondent(s)

Date : 04/08/2014 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s)

Mr. M. Dutta, Adv.
Mr. P.S. Sudheer, Adv.
Mr. Rishi Maheshwari, Adv.
Ms. Anne Mathew, Adv.

For Respondent(s)

Mr. S.R. Singh, Sr. Adv.
Mr. Ardhendumauli Kumar Prasad, Adv.
Mr. Tanmay Arawal, Adv.

Mr. Adarsh Upadhyay, Adv.UPON hearing the counsel the Court made the following
O R D E RList the matter for final disposal on a
non-miscellaneous day within six months from today.
Counsel for the parties are permitted to file

Signature Not Verified

Digitally signed by
NEETU KHAJURIA

additional documents.

Date: 2014.08.08

10:11:59 IST

Reason:

(Neetu Khajuria)
Sr.P.A.(Renu Diwan)
Court Master